

R E V I S E D

ITEM NO.27 Court 11 (Video Conferencing)

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21200-21201/2021

(Arising out of impugned final judgment and order dated 10-12-2021 in CR No. 2095/2016 10-12-2021 in CR No. 2096/2016 passed by the High Court of Punjab & Haryana at Chandigarh)

SURINDER SINGH DHILLON & ORS.

Petitioner(s)

VERSUS

VIMAL JINDAL & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 05-01-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Ms. Kaveeta Wadia, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners *inter alia* contend that there is no statutory provision for deciding the request for enhancement of rent in eviction proceedings. Therefore, the High Court has erred in law in remanding the matter to decide such issue of enhancement of rent in eviction proceedings.

Issue notice, returnable within four weeks.

In the meantime, further proceedings before the Appellate Authority under the East Punjab Urban Rent Restriction Act, 1949, Chandigarh shall remain stayed.

(SWETA BALODI)
COURT MASTER (SH)

(NIDHI BHARDWAJ)
BRANCH OFFICER

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For Petitioner(s) Ms. Kaveeta Wadia, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners *inter alia* contends that there is no statutory provision for deciding the request for enhancement of rent, therefore, the High Court has erred in law in remanding the matter to decide such issue of enhancement of rent.

Issue notice, returnable within four weeks.

In the meantime, further proceedings before the Appellate Authority under the East Punjab Urban Rent Restriction Act, 1949, Chandigarh shall remain stayed.

(SWETA BALODI)
COURT MASTER (SH)

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